CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of March, 2026

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.3.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions *(Through online video-conference)*	1.	100/MP/2026	SRIPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate relief for permitting change of fuel source from Hybrid to Wind for the 300 MW connectivity granted to Serentica Renewables India Private Limited (On admission).
	2.	107/MP/2026 alongwith I.A.No.24&25/2026	PRPL	Petition under Section 79 of the Electricity Act, 2003, seeking appropriate direction(s) to Central Transmission Utility of India Limited to approve PRPL application dated 08.12.2025 submitted for change of source in terms of Regulation 9.3 of the GNA Regulations (Interlocutory application for urgent listing and interim reliefs) (On admission).
	3.	103/MP/2026 alongwith I.A.Dy.No.130/2026	SPPL	Petition under Section 142 of the Electricity Act, 2003 ("Electricity Act") seeking directions against the Respondent No. 1, Solar Energy Corporation of India Limited ("SECI/Respondent No. 1"), for complying with Orders dated 23.8.2022 and 25.11.2022 in Petition No. 52/MP/2019 and Order dated 24.3.2025 in Petition No. 377/MP/2023(Interlocutory application for directions) (On admission).
	4.	1029/TL/2025	NNTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Transmission system for providing connectivity to RE applicant(s) at Navinal (Mundra)(GIS) under Regulated Tariff Mechanism (RTM) route
	5.	61/MP/2023	IL&FS	Petition under Section 79 including Section 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation along with interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period (Part-Heard).
	6.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007 (Part-heard).
	7.	264/MP/2023	TRNEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for

				compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.07.2013 read with Paras 155 and 156 of the order dated 12.06.2019 passed by this Commission in Petition No. 118/MP/2018 (Part-heard).
	8.	**864/MP/2025**	**PXIL**	**Petition seeking approval, for introduction of Peak Day-Ahead Market and Peak Real Time Market Contracts on the Petitioner's PRATYAY Platform.**
	9.	**865/MP/2025**	**HPX**	**Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Peak Day Ahead Market (Peak DAM) and Peak Real Time Market (Peak RTM).**
	10.	**685/MP/2025**	**IEX**	**Petition under Section 66 of Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Peak Day Ahead Market (Peak DAM) and Peak Real Time Market (Peak RTM) at IEX.**
	11.	**106/MP/2024**	**HPPC**	**Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.**
	12.	**155/MP/2024**	**EPTCL**	**Petition under Section 79(1)(c)(f) and (k) of the electricity act, 2003, seeking an extension of time for compliance with this commission' directions dated 23.11.2023.**
	13.	**177/MP/2024**	**TWEPL**	**Petition under Sections 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent SLDC in computing the Deviation and Settlement Mechanism (DSM) charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and Respondent's failure to rectify the same.**
	14.	**363/MP/2024**	**NTPC**	**Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.**
	15.	**203/MP/2024**	**JIPL**	**Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to GUVNL to make payment of certain amounts unilaterally deducted/ withheld from the monthly invoices and debit note/ supplementary invoices raised by JITPL.**
	16.	**581/MP/2025**	**PTCIL**	**Petition under Sections 79(1)(f) of the Electricity Act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd.**

				(Earlier Teesta Urja Ltd.) to NDMC through the Petitioner under a back-to-back arrangement for the month of April 2022 amounting to Rs. 10.89 Crore and for the month of May 2022 amounting to Rs. 0.46 Crore, Open Access Charges of Rs. 0.09 Crore along with Late Payment Surcharge.
	17.	**331/MP/2024**	**SUL**	**Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.**
	18.	**739/MP/2025 alongwith I.A.Dy.No.433/2025**	**MPPMCL**	**Petition under Regulation 77 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024 and Clause 5.1. of Part A - 'Scope' of the Tariff Based Competitive Bidding Guidelines for Procurement of Storage Capacity/ Stored Energy from Pump Storage Plants by Ministry of Power dated 6th February 2025 for seeking approval of Tender Documents with the deviations for Long Term Procurement of 500 MW (For 6 Hours discharge with maximum 4 Hours continuous discharge per day) Power for 40 Years from ISTS Connected Pump Storage Plant/s through Competitive Bidding (Interlocutory application for urgent listing).**
	19.	**631/MP/2025**	**AEPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 13.7.2020 executed between Apraava Energy Private Limited. and Solar Energy Corporation of India Ltd. seeking compensation on account of increase in GST Rate on renewable energy devices and parts for their manufacture, including Windmill, Wind Operated Electricity Generator (WOEG), from 5% to 12% in terms of Notification No. 08/2021-Integrated Tax (Rate) dated 30.09.2021 issued by Ministry of Finance.**
	20.	**845/MP/2025**	**APNRL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period.**
	21.	**450/MP/2025**	**VSEPL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 11 & 16.3 of the Power Purchase Agreements dated 13.07.2018 and 04.09.2018 executed between the Petitioner and Solar Energy Corporation of India inter-alia seeking declaration that the Petitioner is not liable to pay any compensation to SECI and recovery of the unilateral deductions from the Petitioner's monthly invoice payments.**
	22.	**910/MP/2025 alongwith I.A. No.10/2026**	**HPX**	**Petition under Regulation 54, 55 and 56 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for grant of time to one of the Promoter Shareholders for**

				diluting its stake in the Petitioner Company to meet the requirement/ compliance under Regulation 15 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021(Interlocutory application for impleadment moved by IEX).
	23.	**127/MP/2025**	**GTL**	**Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No.1 and Respondent No. 2.**
	24	**1014/MP/2025 alongwith I.A.No.131/2025**	**RSPPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioners Connectivity dated 10.09.2021 (Interlocutory application for urgent listing and interim directions).**
	25.	**I.A.No.23/2026 in Petition No. 320/TT/2023**	**DVC**	**Interlocutory application to place on record subsequent developments in Petition No. 320/TT/2023 titled as Damodar Valley Corporation Versus West Bengal State Electricity Distribution Company Limited**
11.3.2026 At 10.30 A.M. Wednesday Miscellaneous Petitions ***(Through online video-conference)***	**1.**	**108/MP/2026 alongwith I.A.No.26/2026**	**GUVNL**	**Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and the terms of the Power Purchase Agreements dated 6.2.2007 and 2.2.2007 read with the corresponding SPPAs both dated 5.12.2018, Settlement Deed dated 3.1.2022 and SPPAs dated 30.3.2022, entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited read with Order dated 08.02.2022 passed by the Hon'ble Supreme Court, seeking setting aside of Supplementary Invoices dated 5.1.2026 and Monthly Invoices Dated 6.1.2026 raised by Adani Power on GUVNL and passing directions against Adani Power(Interlocutory application seeking setting aside of Supplementary Invoices dated 5.1.2026 and Monthly Invoice Dated 6.1.2026 raised by Adani Power on GUVNL) (On admission)**
	2.	**Petition Diary No.139 &144/2026**	**AKRIPL**	**Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking Harmonizing of timeline for financial closure and Project Commissioning with the extended start date of connectivity(Interlocutory application for interim directions) (On admission)**
	3.	**109/MP/2026**	**ARPPL**	**Petition under Section 79(1)(c) and (f) of the Electricity Act read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA route (On admission)**
	4.	**91/MP/2026**	**ARPPL**	**Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 19(3) of the**

				Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of infirm power injection and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations.
	5.	**31/AT/2026**	**SJVN REIA**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 6000 MWh (1500 MW x 4 hours) Assured Peak Power from ISTS- connected Renewable Energy (RE) Power Projects with Energy Storage System (ESS) anywhere in India.**
	6.	**202/MP/2023**	**TPSL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of Power Purchase Agreement dated 8.12.2021 ("PPA") executed between the Kerala State Electricity Board Limited ("KSEBL"/ "Respondent") seeking in-principle declaration of the 'Report of the Working Group as a Change in Law event (Part-heard).**
	7.	**272/MP/2023**	**NTPC**	**Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the Power Purchase Agreement dated 27.02.2020 ("PPA") executed between the Petitioner and Uttar Pradesh Power Corporation Limited ("UPPCL") seeking in-principle declaration of the Report as Change in Law events.**
	8.	**236/MP/2023**	**AWEMOPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.**
	9.	**286/MP/2023**	**APMPL**	**Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan.**
	10.	**335/MP/2023**	**NTPC**	**Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.**
	11.	**16/MP/2024**	**OKPPL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the power purchase agreement dated 30.10.2019 seeking declaration that the working group report 2022 is a change in law**

				event and grant of consequential relief thereto alongwith affidavit
	12.	**40/MP/2024**	**AGEMPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event**
	13.	**81/MP/2024**	**AGEMPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.**
	14.	**82/MP/2024**	**AWEK3L**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.**
	15.	**25/MP/2024**	**NEGL**	**Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report**
	16.	**43/MP/2024**	**AWEK5L**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.**
	17.	**49/MP/2024**	**ARP6PL**	**Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind Power Project in Gadag, Karnataka and reliefs for seeking extension of time to comply with the aforesaid requirements.**
	18.	**57/MP/2024**	**TPREL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 ("PPAs") executed between the Petitioner and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited ("SECI") inter alia**

				seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019
	19.	**139/MP/2024**	**TSP9PL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of The CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-Principle Approval of the occurrence of Change in Law event, i.e., issuance of the Working Group Report, 2022.**
	20.	**334/MP/2024**	**RSAPL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in principle declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto.**
	21.	**121/MP/2024**	**SBSR11**	**Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event.**
	22.	**124/MP/2024**	**TPSL**	**Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations"), Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 ("PPA") seeking in principle approval of introduction of the working group report, 2022 and the amendments brought to the project import Regulation, 1986 by the Notifications dated 19.10.2022 and 1.02.2023 as a change in law event.**
	23.	**142/MP/2024**	**TPREL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements Dated 28.6.2016 and 4.1.2017 seeking in-principle approval of the occurrence of Change in Law Events, i.e., issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.**
	24.	**195/MP/2024**	**TPSL**	**Petition under Section 79(1)(b) & (f) of the electricity act, 2003 read with regulation 65 of the CERC (conduct of business) regulations, 2023 and article 17 of the power purchase agreements seeking in-principle approval of the occurrence**

				of change in law event i.e., issuance of the working group report, 2022.
	25.	**98/MP/2024**	**AWEK6L**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.**
	26.	**519/MP/2024**	**RSVPL**	**Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 and Article 12 of the PPA dated 14.06.2022 seeking in principle declaration that the Working Group Report, 2022 is a change in law event,**
	27.	**115/MP/2025**	**ARP3PL**	**Petition under Section 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 19.04.2022 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable laws inter alia seeking Change in Law claims with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s); and the Central Electricity Authority (Technical Standards for Construction of Electric Plants and Electric Lines) Regulations, 2022, inter alia for the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan and reliefs for seeking extension of time.**
	28.	**117/MP/2025**	**ACME**	**Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements both dated 7.12.2018 executed between the ACME Dhaulpur Powertech Private Limited and ACME Deoghar Solar Power Private Limited, and Solar Energy Corporation of India Limited, respectively, and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s).**
	29.	**146/MP/2025**	**ARSEPL**	**Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements dated 06.12.2018 executed between ACME Raisar Solar Energy Private Limited and Solar Energy Corporation of India Limited, and ACME Phalodi Solar Energy Private Limited and Solar Energy Corporation of India Limited, along with the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022.**
	30.	**145/MP/2025**	**MRPL**	**Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation,**

				2023 and Article 17 of the Power Purchase Agreement dated 17.4.2017 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
	31.	**144/MP/2025**	**MRPL**	**Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 28.12.2018 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.**
	32.	**116/MP/2025**	**MEGASurya**	**Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 31.05.2020 read with amendment-01 dated 10.12.2021 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.**
	33.	**585/MP/2025**	**RSEKPL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 30.03.2021 seeking relief on account of Change in Law by way of the Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulations on Technical Standards for Connectivity to the Grid by RE Generators.**
	34.	**323/MP/2025**	**SGEL**	**Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 and Article 9 of the Power Purchase Agreement dated 3.1.2022 seeking in-principle approval of the "Report of the Working Group Report, 2022 as a Change in Law Event.**
	35.	**333/MP/2025**	**NTPC**	**Petition under Section 79 (1) (a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement dated 24.08.2023 seeking declaration of the working group report, 2022 as a Change in Law Event and Consequential Determination of quantum and Mechanism of Compensation on Account of Change in Law Event.**
11.3.2026 Wednesday At 2.30 P.M. *(Through online video-conference)*	**36.**	**713/MP/2025**	**GCIL**	**Petition under Section 79 and 178 of the Electricity Act, 2003 read with the CERC (Indian Electricity Grid Code) Regulations 2023, the CERC (Ancillary Services) Regulations, 2022, the CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, and Commission's Suo-Motu Orders in 7/SM/2023 and 2/SM/2025 to secure reliable grid operation. (Part Heard).**
	37.	**781/MP/2025**	**SIROP**	**Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.06.2023 without any Financial Implication due to frustration and impossibility arising from the revocation of connectivity and inordinate delay in the project implementation due to the Respondents' delays and defaults**
18.3.2026 Wednesday	**1.**	**124/AT/2026**	**ERES XXXIX**	**Petition under Section 63 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 seeking**

At 10.30 A.M. Miscellaneous Petitions ***(Through online video-conference)***				**adoption of Transmission Charges of the Eastern Region Expansion Scheme-XXXIX to be established by TP Gopalpur Transmission Limited (earlier known as ERES-XXXIX Power Transmission Limited)**
	2.	**125/TL/2026 alongwith I.A.No.34/2026**	**ERES XXXIX**	**Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 for grant of Transmission License to TP Gopalpur Transmission Limited (earlier known as ERES-XXXIX Power Transmission Limited(Interlocutory application for exemption)**
	3.	**27/TL/2026**	**ATL**	**Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to KPS III HVDC Transmission Limited**
	4.	**28/AT/2026**	**ATL**	**Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by KPS III HVDC Transmission Limited**
	5.	**322/TL/2024 alongwith I.A.No.35/2026**	**NREGSPTL**	**Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of the transmission licence to NERGS-I Power Transmission Limited(Interlocutory application for withdrawal of the Petition).**
	6.	**972/MP/2025**	**APDCL**	**Petition under Section 79 (1)(c) of the Electricity Act, 2003 seeking return of the connectivity bank guarantee submitted on behalf of the Petitioner, namely Conn – BG2, to the Central Transmission Utility of India Limited under Regulation 8 (ii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, in view of the Petitioner having surrendered its connectivity on account of withdrawal of the generation project.**
	7.	**824/TL/2025**	**ASTL**	**Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of transmission licence to Angul Sundargarh Transmission Limited**
	8.	**1029/TL/2025**	**NNTL**	**Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Transmission system for providing connectivity to RE applicant(s) at Navinal (Mundra)(GIS) under Regulated Tariff Mechanism (RTM) route**
	9.	**885/TL/2025**	**SRWRPTL**	**Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity**

				Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to SR WR POWER TRANSMISSION LIMITED
	10.	**6/MP/2026**	**Rajasthan IV A**	**Petition seeking approval under Section 17(3) and Section 17(4) of the Electricity Act, 2003 read with Article 15.2.2 of the Transmission Service Agreement dated 21.08.2024, for creation of security interest by way of hypothecation of the assets of Rajasthan IV A Power Transmission Limited in favour of the Respondent No. 2, i.e., Axis Trustee Services Limited, the Security Trustee of the Lender(s)**
	11.	**108/MP/2026 alongwith I.A.No.26/2026**	**GUVNL**	**Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and the terms of the Power Purchase Agreements dated 6.2.2007 and 2.2.2007 read with the corresponding SPPAs both dated 5.12.2018, Settlement Deed dated 3.1.2022 and SPPAs dated 30.3.2022, entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited read with Order dated 08.02.2022 passed by the Hon'ble Supreme Court, seeking setting aside of Supplementary Invoices dated 5.1.2026 and Monthly Invoices Dated 6.1.2026 raised by Adani Power on GUVNL and passing directions against Adani Power(Interlocutory application seeking setting aside of Supplementary Invoices dated 5.1.2026 and Monthly Invoice Dated 6.1.2026 raised by Adani Power on GUVNL).**
	12.	**617/MP/2020**	**BALCO**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited form Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.**
	13.	**210/MP/2023**	**EPTA**	**Petition under Section 63, 79(1)(c), 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.**
	14.	**324/MP/2022**	**OSEL**	**Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3(Part-Heard).**
	15.	**230/MP/2023**	**ASEJ-2PL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar**

				Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events (Part-Heard).
	16.	**196/MP/2023**	**ACEPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of 'Change in Law' event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax500 MW) x upon the Project land along with carrying cost and interest on carrying cost.**
	17.	**207/MP/2023**	**AGPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.**
	18.	**208/MP/2023**	**ASPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.**
	19.	**320/MP/2022**	**MPPMCL**	**Petition under Section 79 of the Electricity Act, 2003 for direction to UPPCL to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner**
	20.	**168/MP/2023**	**TPSL**	**Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change in law event.**
	21.	**278/MP/2023**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 31.03.2021 in Petition No 104/TT/2020 directing bilateral billing and payment of Transmission Charges by the Respondent Intra-State Transmission Licensee to the Petitioner on account of delay in commissioning of its downstream transmission network.**
	22.	**110/MP/2024**	**CPPA2019**	**Petition for revision in Methodology for estimation of electricity generated from biomass in co-generation power plant**

	23.	**415/MP/2024**	**NRLDC**	**Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters**
	24.	**421/MP/2025 alongwith I.A. No.31/2026**	**SEIL**	**Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 01.04.2013 and the PSA dated 18.02.2016 (Interlocutory application for urgent listing).**
	25.	**770/MP/2025 alongwith I.A.No.80/2025**	**VRPL**	**Petition under Section 79 of The Electricity Act 2003, Regulation 15 of CERC Conduct of Business Regulation and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 seeking termination of the connectivity and GNA and termination of the Power Purchase Agreement (PPA) dated 10.9.2021 along with amendment thereof executed between Viento Renewables Private Limited and Solar Energy Corporation of India Limited without any financial liability.**
	26.	**266/MP/2024**	**NTPC**	**Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024 seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station i.e., Barh-II STPS for the period from Commercial Operation Date i.e., 01.04.2024 to 31.03.2029.**
	27.	**305/MP/2025**	**MPPMCL**	**Petition for modification in PSA executed with PTC India Ltd on dated 30.05.2005, clause 10.1 (ii) (for Sale of Power from M/s Lanco Amarkantak Power Ltd (Now known as Korba Power Ltd) and in PSA on dated 16.1.2007, Clause 9.1.3, (for sale of Power from M/s SUGEN)**
	28.	**369/MP/2025 alongwith IA No 94/2025**	**SBOPL**	**Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.9.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against the respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018. (Interlocutory application for interim directions.)**

	29.	**430/MP/2025 along with IA No. 99/2025**	**SBE3PL**	**Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project. (Interlocutory Application seeking direction(s) against the Respondents).**
	30.	**811/MP/2025 along with IA No. 87/2025**	**MSEDCL**	**Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI. Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement! compliance of this Commissions Order dated 17.4.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022(Part-heard).**
	31.	**851/MP/2025 alongwith I.A. No.29/2026**	**AMPEG**	**Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 4.7.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.9.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.3.2021(Interlocutory application for urgent listing).**
	32.	**8/MP/2026 alongwith I.A.No.3/2026**	**ISPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to inter-state transmission System) Regulations, 2022 and Regulations 67 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking relaxation and removal of difficulties emanating from Regulations 5.11(b), 10.11, 15.2, 15.3 and 37.10(g) of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) (Third Amendment) Regulations, 2025 (Interlocutory application for interim reliefs).**
	33.	**16/MP/2026**	**CREPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A(6), 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking approval for change in shareholding pattern of the connectivity grantees prior to commercial operation date of the project.**
	34.	**26/MP/2026 alongwith I.A.No.12/2026**	**SRIPL**	**Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses)**

				Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the PowerGrid Bikaner Transmission System Limited (Interlocutory application for urgent listing).
	35.	**99/MP/2026**	**KPTL24**	**Petition seeking approval under Section 17(3) and Section 17(4) of the Electricity Act, 2003 read with Article 15.2.2 of the Transmission Service Agreement dated 09.02.2024, for creation of security interest by way of hypothecation of the assets of Karera Power Transmission Limited in favour of the Respondent No. 2, i.e., Axis Trustee Services Limited, the Security Trustee of the Lender(s).**
	36.	**48/MP/2026**	**PUNE3TL**	**Petition under Sections 17(3) & 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over the assets of Pune-III Transmission Limited in favour of Catalyst Trusteeship Limited for the benefit of REC Limited (including its Assignees, Transferees, Novates) in respect of the Transmission System for evacuation of power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7GW): Part D**
	37.	**103/MP/2026 alongwith I.A.No.28/2026**	**SPPL**	**Petition under Section 142 of the Electricity Act, 2003 ("Electricity Act") seeking directions against the Respondent No. 1, Solar Energy Corporation of India Limited ("SECI/Respondent No. 1"), for complying with Orders dated 23.8.2022 and 25.11.2022 in Petition No. 52/MP/2019 and Order dated 24.3.2025 in Petition No. 377/MP/2023(Interlocutory application for directions).**
19.3.2026 Thursday At 10.30 A.M. Transmission tariff Petitions ***(Through online video-conference)***	**1.**	**103/MP/2026 alongwith I.A.No.28/2026**	**SPPL**	**Petition under Section 142 of the Electricity Act, 2003 ("Electricity Act") seeking directions against the Respondent No. 1, Solar Energy Corporation of India Limited ("SECI/Respondent No. 1"), for complying with Orders dated 23.8.2022 and 25.11.2022 in Petition No. 52/MP/2019 and Order dated 24.3.2025 in Petition No. 377/MP/2023(Interlocutory application for directions).**
	2.	**966/TT/2025**	**TSTRANSCO**	**Petition for the determination of tariff / Annual Transmission Charges of 41 nos. of inter-state transmission lines / system connecting two states (40 ISTS lines between Telangana and Andhra Pradesh and 1 ISTS line between Telangana and Karnataka) for the transmission lines / system owned by the TG TRANSCO for the period FY: 2024-25 to FY:2028-29 as per order dated 5.9.2018 in Petition No. 7/SM/2017**
	3.	**867/TT/2025**	**APTransco**	**Petition for determination of tariff of the inter-State transmission lines connecting two states for APTRANSCO owned transmission lines for the 5th Control Period i.e. FY 2024-25 to FY 2028-29 for inclusion in POC mechanism.**
	4.	**900/TT/2025**	**HVPNL**	**Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2024-25 to 2028-29.**
	5.	**1002/TT/2025**	**PTCUL**	**Petition for approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per order dated 14.3.2012 in**

				Petition No.15/SM/2012, for inclusion in POC charges
	6.	**29/TT/2026**	**MSETCL**	**Petition for truing up transmission tariff for 2019-24 Tariff Block and for determination of Transmission Tariff for 2024-29 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States.**
	7.	**396/TT/2025**	**AP Transco**	**Petition for determination of tariff of the APTRANSCO owned intra state transmission lines which facilitated for flow of interstate power for the period from 1.11.2020 to 31.3.2021 for inclusion in POC mechanism.**
	8.	**640/TT/2025**	**DVC**	**Petition for truing up of the capital expenditure for the 2019-24 tariff period and determination for the 2024-29 tariff period in respect of 'Non-ISTS 400 kV Transmission Lines carrying ISTS Power [S/C LILO of 400 kV D/C Durgapur (PG)-Jamshedpur (PG) at DSTPS; S/C LILO of 400 kV D/C Maithon (PG)-Ranchi (PG) at RTPS, D/C 400 kV DSTPS-RTPS, D/C 400 kV RTPS-Ranchi (PG)] of Damodar Valley Corporation.**
	9.	**389/TT/2025**	**DVC**	**Petition for determination of tariff for the new Transmission and Distribution element of 220 kV GIS Sub-station and 220 kV LILO at RTPS for the control period of FY 2024-29 in Transmission and Distribution System of Damodar Valley Corporation.**
	10.	**820/TT/2025**	**RVPN**	**Petition for determination of tariff for the year 2024-25 to 2028-29 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC.**
	11.	**875/TT/2025**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for asset under Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-B in Western Region.**
	12.	**877/TT/2025**	**PGCIL**	**Petition for determination of tariff for Establishment of 765/400/220 kV Sub-station at Kurnool-III, Extension of 765 kV Kurnool (New) Sub-station, and 765 kV Kurnool III- Kurnool (New) D/C Line under "Transmission System for Kurnool Wind Energy Zone/Solar Energy Zone (AP)-Part-A & Part-B in Southern Region.**
	13.	**30/TT/2021**	**PGCIL**	**Petition for approval of truing up of transmission tariff for 2014-19 period and the and for determination of the transmission tariff for the 2019-24 period 2 Nos. 765 kV line bays at 765/400 kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)-Rajnandgaon (TBCB) 765 kV D/C line under the "POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B)" in the Western Region.**
19.3.2026 Thursday At 2.30 P.M. Transmission tariff Petitions Coram: Member (Tech.)	**1.**	**606/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A in Southern Region.**

Member (Law) ***(Through online video-conference)***	**2.**	**412/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for Combined Assets under transmission system associated with Kaiga 3 and 4 (2x235 MW) Project in the Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**
	3.	**415/TT/2025**	**PGCIL**	**Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under WRSS-II.**
	4.	**749/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset transmission assets covered under Transmission System associated with Krishnapatnam UMPP-PART B in Western Region.**
	5.	**692/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under WR-NR HVDC interconnector for IPP projects in Chhattisgarh in the Northern Region & Western Region.**
	6.	**490/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under 400 kV Central Transmission Project-I in Southern Region.**
	7.	**612/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Transmission System associated with NLC Stage-I in Southern Region.**
	8.	**503/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with RAPP-B Project in the Northern Region**
	9.	**515/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Kahalgaon Transmission System in Eastern Region.**
	10.	**523/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset A1:Combined Asset-(1) 400 kV D/C Mauda II-Betul (Quad) Transmission Line along with associated bays and 2X50 MVAr Line Reactors at Betul GIS, (2) 315 MVA, 400/220 kV ICT-I & ICT-II along with associated bays and 4 nos. 220 kV line bays & 125 MVAr, 420 kV Bus Reactor along with associated bays at Betul GIS & (3) 400 kV D/C Betul-Khandwa (Quad) line along with associated bays at both ends and 2x50 MVAr Switchable Line Reactors at Betul**

				GIS & 2x50 MVAr line reactors at Khandwa Sub-station; Asset A2:Khandwa-Indore 400 kV D/C Transmission Line along with associated bays under Transmission System associated with Mauda Stage-II (2x660 MW) Generation Project in the Western Region.
	11.	**494/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region.**
	12.	**565/TT/2025**	**PGCIL**	**Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for assets under "Eastern Region Strengthening Scheme – VIII (ERSS-VIII)" in Eastern Region.**
	13.	**599/TT/2025**	**PGCIL**	**Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Fibre Optic Communication System under Master Communication Plan in the Western Region".**
	14.	**578/TT/2025**	**PGCIL**	**Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for Assets under "Transmission System for Phase-I Generation projects in Orissa- Part A" in the Eastern Region**
	15.	**479/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the Combined period for the Combined Assets under "InterRegional System Strengthening Scheme in WR and NR (Part-B)" .**
	16.	**483/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for "Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Substation" in the Northern Region**
	17.	**954/TT/2025**	**PGCIL**	**Petition for truing up of the transmission tariff for the 2019-24 and for determination of the transmission tariff for the 2024- 29 period for the assets under Green Energy Corridors: Inter-State Transmission Scheme (ISTS)- Part-A.**
	18.	**355/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of**

				transmission tariff for the 2024-29 tariff period for the Combined Asset in "Eastern Region Strengthening Scheme IX Project" in the Eastern Region.
25.3.2026 Wednesday At 10.30 A.M. Miscellaneous Petitions ***(Through online video-conference)***	**1.**	**119/MP/2026**	**JSWRE**	**Petition under Section 79 of the Electricity Act, 2003 seeking relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date (On admission)**
	2.	**135/MP/2026**	**Ambuja Cement**	**Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the CERC Office Order dated 30.07.2025, Addendum dated 14.1.2026 issued by the Commission, Committee Report dated 5.1.2026, Regulations 13(2)(h), 27 and 28 of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking Extension of Time in SCOD for the Petitioner's project (On admission).**
	3.	**148/MP/2026 alongwith I.A.No.42/2026**	**VEH JREPL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation and condonation of delay in furnishing Conn-BG1 and Conn-BG3 under Regulation 37(10)(d)(ii) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2025 and protection of approval granted for additional 45 MW generation capacity forming part of the Petitioner's Hybrid Power Project(Interlocutory application for interim directions) (On admission).**
	4.	**149/MP/2026 alongwith I.A.No.45/2026**	**RGESPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India Limited in connection with the Grant of connectivity for 73 MW to the Petitioner herein at Solapur PG-Reg(On admission).**
	5.	**93/TD/2026**	**Neufin**	**Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading license Category-V.**
	6.	**120/AT/2026**	**SRERPTL**	**Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the SR and ER Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).**

	7.	**121/TL/2026**	**SRERPTL**	**Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to SR and ER Power Transmission Limited**
	8.	**136/TD/2026**	**GEPL**	**Application/ Petition under Section 15 of the Electricity Act, 2003 readwith Regulation 15 (1), Regulation 3 and 6 of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other Related Matters) Regulations 2020, seeking upgradation of Trading License of Greenko Energies Private Limited from Category III to Category I Trading License.**
	9.	**131/TL/2026**	**M1STL**	**Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Morena-I SEZ Transmission Limited.**
	10.	**132/AT/2026**	**M1STL**	**Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission system for evacuation of power from RE Projects in Morena SEZ in Madhya Pradesh- Phase I (2500MW)" being established by the Petitioner.**
	11.	**133/TL/2026**	**BDPTL**	**Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bellary Davanagere Power Transmission Limited.**
	12.	**134/AT/2026**	**BDPTL**	**Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the BELLARY DAVANAGERE POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**
	13.	**145/AT/2026**	**BBMB**	**Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Rs. 3.39/kWh in respect of 1 MW (4x250KW) Surface Hydrokinetic Power Project to be established in Nangal Hydel Channel , downstream of Kotla Hydro Power Station, BBMB for period of 40 years seeking adoption of tariff discovered through a transparent, competitive bidding process.**
	14.	**785/MP/2025**	**NTL**	**Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Article 12 (Change in Law) of Transmission Service Agreement dated 24.08.2022, related to POWERGRID Neemuch Transmission System Limited.**
	15.	**847/MP/2025**	**DPTL**	**Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with relevant provisions of Transmission Service Agreement dated 09.02.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023.**
	16.	**905/MP/2025**	**PGPL**	**Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State**

				Transmission Charges and Losses) Regulations, 2020.
	17.	**682/MP/2025**	**BBTL**	**Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 16.10.2020 (TSA) seeking condonation of time overrun & consequential extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escapable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Bikaner Transmission System Limited.**
	18.	**667/MP/2025 alongwith IA No. 55/2025**	**KPSITL**	**Petition under Section 79, and Section 79(1) (D of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPSI Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work. (Interlocutory Application for interim reliefs)**
	19.	**340/MP/2025**	**SECIL**	**Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 seeking issuance of direction(s) to the respondent for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied by the petitioner to the respondent under the PSA dated 7.8.2018 and further directions to the respondent for signing a supplementary PSA incorporating developments regarding the sale of power by the Petitioner to Respondent.**
	20.	**969/MP/2025**	**KPL**	**Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.**
	21.	**979/MP/2025**	**Vena Energy**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 11 and 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 (2024 DSM Regulations) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking appropriate directions for holding and declaring that the 160 MW Sui Generis Blended Wind Power Project (based on 81% wind component and 19% solar component) of the Petitioner be considered and treated as a generating station based on wind resource for the purpose of the 2024 DSM Regulations and more specifically under Regulation 8(4) of the 2024 DSM Regulations.**
	22.	**331/MP/2025**	**CSPJODHPUR**	**Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated**

				30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG.
	23.	**171/MP/2024**	**NLCIL**	**Petition under Section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.**
	24.	**53/MP/2023 alongwith I.A.No.11/2023**	**UPPCL**	**Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.1.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof (Interlocutory application for ex-parte & ad-interim staya).**
	25.	**167/MP/2023 alongwith I.A.No.32/2024**	**TUL**	**Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dt. 17.5.2021; Supplementary Agreement dt. 8.10.2021 between the Petitioner and the Respondents(Interlocutory application for amendment of prayer).**
	26.	**258/MP/2023 alongwith I.A.No.59/2023**	**UPPCL**	**Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking setting aside of the letter dated 26.04.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement illegally terminating the agreement (Interlocutory application for interim stay).**
	27.	**267/MP/2023**	**UPPCL**	**Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b), 79(1)(c) and 79(1)(f) read with Article 18.1 of the Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking direction to Sikkim Urja Limited to pay compensation/ consequential losses and damages on account of non-supply of power from May 2022 till date.**
	28.	**227/MP/2023**	**DVC**	**Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of DVC incompliance of Revised Emission Standards.**
	29.	**551/MP/2025**	**THDC**	**Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003, read with Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for seeking approval of input price of coal supplied from the Amelia Coal Mine to the end use generating station for the period**

				from the date of commercial operation, i.e. 18.2.2025 to 31.3.2029.
	30.	**87/MP/2026**	**UKTL**	**Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 1, as the Security Trustee, acting for the benefit of the Lenders, Respondent No. 2, and Respondent No. 3.**
	31.	**98/MP/2026 alongwith I.A.Nos.21/2026 & Dy.No.121/2026**	**SIPL**	**Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 15(1)(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, in furtherance of the Order dated 30.04.2024 in Petition No. 114/MP/2023 and the Order dated 30.9.2024 in Review Petition No. 20/RP/2024(Interlocutory application for seeking interim injunction restraining CTUIL from treating the Petitioner's existing 675 MW Connectivity at Bikaner II ISTS Sub-station and I.A. for taking on record subsequently facts on record).**
	32.	**I.A.No.128/2025 in Petition No. 303/MP/2024**	**UKTL**	**Interlocutory application seeking interim directions including a direction to all Respondents to not take any precipitative or coercive action against the Petitioner/ applicant (Received by remand).**
	33.	**107/MP/2024 alongwith I.A.No.15/2026**	**DVC**	**Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards(Interlocutory application for amendments of the Petition).**
	34.	**218/MP/2022 alongwith I.A.No.112/2025**	**CAPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL (Interlocutory application on behalf of Dhirubhai Ambani Green Tech Park Limited (Formerly known as Coastal Andhra Power Limited) to place on record subsequent developments).**
	35.	**105/MP/2023 alongwith I.A.No.110/2025**	**APSPDCL**	**Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.03.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees (Interlocutory application on behalf of Dhirubhai Ambani Green Tech Park Limited (Formerly known as Coastal**

				Andhra Power Limited) to place on record subsequent developments).
	36	**409/MP/2024 alongwith I.A. No.30/2026**	**SEIL**	**Petition under Section 79 of the Electricity Act, 2003 seeking execution / implementation of the Order dated 18.01.2024 in Petition No. 27/MP/2022(Interlocutory application for urgent listing).**
	37.	**317/MP/2025 along with IA Nos. 58/2025, 92/2025 &568/2025**	**ERPPL**	**Petition under Section 79(1)(b) and (f) read with clause 4.5 of the PPA dated 31.8.2020 executed between the Petitioner and NHPC Limited (Interlocutory application for interim directions and clarification of RoP dated 19.8.2025 and urgent interim protection)**
	38.	**325/MP/2024 alongwith I.a.Nos.78/2024, 105/2025 and 19/2026**	**KRTL**	**Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulation 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures(Interlocutory application for interim protection and extension of SCOD).**
	39.	**614/MP/2025**	**IL&FS**	**Petition under Section 79 of the Electricity Act 2003 ("EA, 2003"), readwith Regulation 65 of the CERC (Conduct of Business) Regulations 2023, seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Ltd. ("TNPDCL") has failed to comply with the directions issued by the Ministry of Power ("MoP"), Government of India under Section 11 of the Electricity Act, 2003.**
	40.	**30/MP/2025**	**SEIL**	**Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit Late Payment Surcharge on compounding basis, on delayed payments qua the Monthly Energy Bills and the Change in Law Bills issued in terms of the Power Purchase Agreement dated 1.4.2013 and subsequent amendments thereto.**
	41.	**31/MP/2025**	**SEIL**	**Petition under Section 79 of the Electricity Act, 2003 seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of Monthly Invoices(s) issued in terms of the Power Supply Agreement dated 31.12.2021 and amendments thereto.**
	42.	**321/MP/2025**	**JSL**	**Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.**
	43.	**123/MP/2026 alongwith I.A.No.39/2026**	**AKRIPL**	**Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking Harmonizing of timeline for financial closure and Project Commissioning with the extended start date of connectivity(Interlocutory application for interim directions).**
	44.	**58/MP/2026 alongwith I.A.Nos.14/2026 &Dy.No.126/2026**	**VSUPL**	**Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity (Interlocutory application for**

				interim directions and to place on record subsequent development and urgent listing).

By order of the Commission

Sd/-
T.D. Pant
Joint Chief (Legal)
24.3.2026